

ITEM NO.4 Court 2 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3837/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in WC No. 22623/2020 passed by the High Court Of Judicature At Allahabad)

MAGUS CONSORTIUM ORCHID AVENUE PVT LTD & ANR. Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)

(IA No. 49425/2021 - CLARIFICATION/DIRECTION)

Date : 27-04-2021 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Sudhir Naagar, AOR
 Mr. Vikas Sharma, Adv.
 Mr. Akshay Chandra, Adv.

For Respondent(s) Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 49425/2021 - application for clarification/direction

Issue notice on the application, returnable in two weeks.

The petitioner - company is directed to deposit an amount of Rs. 2.19 Crores (Rupees Two Crores and Nineteen Lakhs) before this Court within two weeks from today.

The said amount may be invested in an interest bearing Fixed Deposit in a nationalised bank, initially for a period of three months, to be renewed from time to time.

The petitioners are directed to clear the office objections regarding court fee, as mentioned in the Office Report dated 27.04.2021.

(JAYANT KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER